

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 594/2024**

News Item titled “लखनऊ में पानी चला रसातल, 10 साल में 160 फुट नीचे चला गया जलस्तर, मिल रहे खतरनाक संकेत” appearing in navbharattimes.indiatimes.com dated 13.04.2024

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THROUGH



Date: 17.02.2025

Place: New Delhi

PRIYANKA SWAMI

ADVOCATE

Standing Counsel for STATE, Uttar Pradesh

F-13, JANGPURA, NEW DELHI 110014

E-mail: advpriyankaswami@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 594/2024**

News Item titled “लखनऊ में पानी चला रसातल, 10 साल में 160 फुट नीचे चला गया जलस्तर, मिल रहे खतरनाक संकेत” appearing in navbharattimes.indiatimes.com dated 13.04.2024

ACTION TAKEN REPORT ON BEHALF OF THE MUNICIPAL COMMISSIONER, NAGAR NIGAM LUCKNOW AS RESPONDENT NO- 03, IN COMPLIANCE WITH THE HON’BLE NGT ORDER DATED 20-10-2024, ALONGWITH THE SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH

1. That this Action Taken Report is respectfully submitted by the answering respondent, in compliance with the hon’ble NGT order dated 20-10-2024, In view of the Original Application No 594/2024- News item titled “लखनऊ में पानी चला रसातल, 10 साल में 160 फुट नीचे चला गया जलस्तर, मिल रहे खतरनाक संकेत” which was listed before the tribunal for hearing on date-24.05.2024. On the date of the hearing Hon’ble NGT has passed an order in which the effective portion of the order is as follows –

“2. The news item relates to the significant issue of ground water depletion in Lucknow, Uttar Pradesh. As per the article, ten years ago in the Azad Nagar of Geetapalli, ground water was found at 80 feet and which is presently at 240 feet, which denotes that the level has gone down by 160 feet. It states that failure of tube wells has resulted in water scarcity. The news item highlights

the data from Jal Sansthan and Jal Nigam which shows that till ten years ago, the locations where tube wells had to be bored for just 80 to 100 feet, now require 220 to 240 feet deep tube wells. The news item further states that as soon as the summer started, tube wells failed in 38 areas in Lucknow. It states that as per the authorities of Jal Sansthan, hundreds of hand pumps have also dried up due to rapidly falling water level resulting in water crisis. The wrongful exploitation of water and negligence in the water conservation schemes is alleged as the primary reason for fall in the level of groundwater. The news item further criticizes the Municipal Corporation and Lucknow Development Authority (LDA) for having water harvesting schemes only on paper as these schemes have failed miserably. The apartments do not have sufficient facilities to store rain water, which is getting wasted by flowing into the drainage.

3. The news item raises substantial issue relating to compliance of the environmental norms, especially the compliance of Environment Protection Act, 1986 and the Water (Prevention and Control of Pollution) Act, 1974.

4. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

5. Hence, we implead the following as respondents in the matter: (1). Uttar Pradesh Pollution Control Board, through its Member Secretary, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010. (2). Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi 110032. (3). Lucknow Nagar Nigam, through its Commissioner, Trilikhath Road, Lalbagh, Lucknow-226001, Uttar Pradesh. (4). Lucknow Development Authority, through its Secretary, Vipin Khand,

Gomti Nagar, Lucknow – 226010, Uttar Pradesh. (5). District Magistrate, Lucknow, Room No. 49, DM Office, Qaiserbagh, Lucknow 2260001, Uttar Pradesh. (6). Central Ground Water Authority, through its Chairman.

6. Issue notice to the above respondents for filing their response at least one week before the next date of hearing.

2. That it is respectfully submitted that **Lucknow Nagar Nigam** remains steadfast in its commitment to ensuring the **uninterrupted supply of safe and potable drinking water** to a population exceeding **34.75 lakh** residents, comprising both the **permanent and floating population**. In furtherance of this objective, the **Nagar Nigam has established an extensive water distribution network**, ensuring the efficient supply of **775 Million Liters per Day (MLD) of fresh water** to cater to the growing needs of the urban populace.
3. That the Hon'ble Tribunal vide order dated 04.09.2024 imposed a cost of Rs5,000/- on the Municipal Commissioner , Nagar Nigam Lucknow . It is pertinent to note that the cost has been desposited by the answering respondent vide DD No.371793 Dated 15.02.2025. Copy of the order along with the cost receipt has been annexed herewith as **ANNEXURE-1** and **ANNEXURE-2**.
4. The **total water supply of 775 MLD** is sourced and distributed through the following means:
 - I. **Groundwater Extraction:** A significant portion, **375 MLD**, is extracted from **tube wells** strategically located across the city. This water is drawn from deep aquifers and directly supplied to residential and commercial establishments through a well-regulated distribution network.

Hon'ble Tribunal. The Nagar Nigam remains dedicated to upholding **environmental justice and sustainable development**, recognizing the pressing need for proactive measures to protect natural water resources.

5. The answering respondent **further assures this Hon'ble Tribunal of its full cooperation and adherence to all directives** issued in the present matter. It remains committed to working towards **effective water management strategies**, incorporating **rainwater harvesting, sustainable urban planning, and efficient groundwater conservation techniques** to address the challenges posed by **urbanization and climate change**.
6. In view of the above, **Lucknow Nagar Nigam continues to undertake all necessary measures to ensure the sustainable use and conservation of water resources**, thereby fulfilling its duty towards **environmental protection, public health, and ecological balance**.

THROUGH



Date: 17.02.2025

Place: New Delhi

PRIYANKA SWAMI

ADVOCATE

Standing Counsel for STATE, Uttar Pradesh

F-13, JANGPURA, NEW DELHI 110014

E-mail: advpriyankaswami@gmail.com



सत्यमेव जयते

INDIA NON JUDICIAL

263

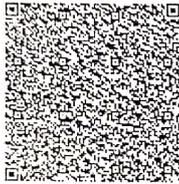
Government of Uttar Pradesh



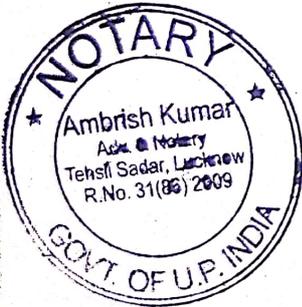
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e-Stamp

Certificate No. : IN-UP04900330378145X
 Certificate Issued Date : 17-Feb-2025 07:43 PM
 Account Reference : NEWIMPACC (SV)/ up14800804/ LUCKNOW SADAR/ UP-LKN
 Unique Doc. Reference : SUBIN-UPUP1480080406990573987158X
 Purchased by : INDERJIT SINGH
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : INDERJIT SINGH
 Second Party : Not Applicable
 Stamp Duty Paid By : INDERJIT SINGH
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



Please write or type below this line



Sworn and Verified Before me

AMBRISH KUMAR
 ADVOCATE & NOTARY
 VIII, Dev Ganj, Anah
 Adampur, Jarrubi, Lucknow

hky

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1. The authenticity of this Stamp certificate should be verified at 'www.shcilstamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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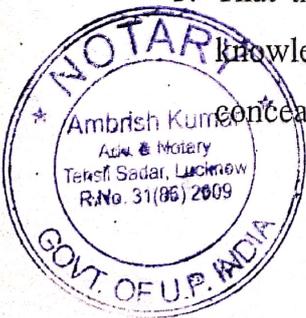
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 594/2024

News Item titled "लखनऊ में पानी चला रसातल, 10 साल में 160 फुट नीचे चला गया जलस्तर, मिल रहे खतरनाक संकेत" appearing in navbharattimes.indiatimes.com dated 13.04.2024

AFFIDAVIT

Affidavit of Sh.Inderjit Singh, aged about 45 years s/o Sh.Sardha Singh, presently posted as Municipal Commissioner, Nagar Nigam, Lucknow having office at Lucknow, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Sworn and Verified
Before me

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur, Jarrubi, Lucknow

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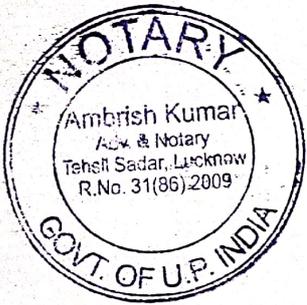
13/04/24

hdy
DEPONENT

VERIFICATION

Verified on solemn affirmation at Lucknow on this 17th day of February 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

hdy
DEPONENT



Sworn and Verified
Before me

AMBRISH KUMAR
ADVOCATE & NOTARY
Villi. Devi Ganj, Anaiya
Adampur, Jarrubi, Lucknow
17/02/25

I know and identify the deponent who
has signed/put TL before me.

Shri. Indrajit Singh
who is identified by Shri. Shomub
I have satisfied myself by examining the
deponent that he understands the contents
of this affidavit which have been read out
and explained by me
17/02/25

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ANNEXURE-1

Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 594/2024

News Item titled "लखनऊ में पानी घटा रसातल, 10 साल में 160 फुट नीचे घटा गया जलस्तर, मिल रहे खतरनाक संकेत" appearing in navbharattimes.indiatimes.com dated 13.04.2024

Date of hearing: 04.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Gigi. C. George & Mr. Sunil Kumar, Advs. for CGWA
Mr. Amit Shukla, Adv. for UPPCB
Mr. Saurabh Balwani, Adv. for CPCB (Through VC)

ORDER

1. The Tribunal in these proceedings is considering the issue of groundwater depletion in Lucknow, Uttar Pradesh.
2. On 24.05.2024, the respondents were impleaded and notices were issued.
3. Response by the Uttar Pradesh Pollution Control Board (UPPCB) has been filed on 02.09.2024.
4. Learned Counsel for Respondent No. 6, Central Ground Water Authority (CGWA) and Respondent No. 2, Central Pollution Control Board (CPCB) seek four weeks' time to file the reply.

In spite of service of notice, Respondent No. 3, Lucknow Nagar Nigam, Respondent No. 4, Lucknow Development Authority and Respondent No. 5, District Magistrate, Lucknow are not represented today. Hence, the cost of Rs. 5,000/- each is imposed upon them for not appearing before the Tribunal and not rendering assistance in the matter.



Let the cost be deposited within two weeks with the Registrar General of the Tribunal.

6. It will be open to all other respondents also to file their response within the same period by way of affidavit.

7. List on 20.12.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 04, 2024
Original Application No. 594/2024
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ANNEXURE-2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 594/2024**

News Item titled “लखनऊ में पानी चला रसातल, 10 साल में 160 फुट नीचे चला गया जलस्तर, मिल रहे खतरनाक संकेत” appearing in navbharattimes.indiatimes.com dated 13.04.2024

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1.	APPLICATION ON BEHALF OF THE RESPONDENT NO. 5, DISTRICT MAGISTRATE, LUCKNOW DEPOSIT OF DD. NO. 371793 AS COST TO THE NATIONAL GREEN TRIBUNAL VIDE ORDER DATED 04.09.2024 IN ORIGINAL APPLICATION NO. 594/2024.	1
2.	A TRUE COPY OF THE ORDER DATED 04.09.2024 IS ANNEXURE 1	2-3
3.	A DD NO. 371793 IS ANNEXED HERE AS ANNEXURE 2	4

THROUGH

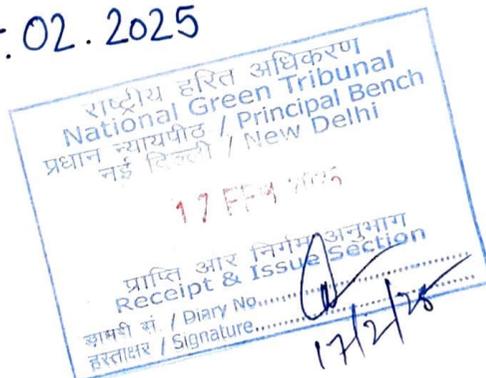
Priyanka

PRIYANKA SWAMI
Advocate

Counsel for the State of UP.

F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

Date. 17.02.2025



TO
THE REGISTRAR GENERAL,
NATIONAL GREEN TRIBUNAL

SUBJECT: DEPOSIT OF DD. NO. 371793 AS COST TO THE NATIONAL GREEN TRIBUNAL VIDE ORDER DATED 04.09.2024 IN Original Application No. 594/2024

SIR,

1. That the District Magistrate Lucknow was directed to deposit the cost of Rs. 5000, as cost imposed by NGT vide order dated 04.09.2024. The order is annexed herewith as **ANNEXURE - 1**.
2. That the captioned matter is pending before this Hon'ble Tribunal and the same is now listed before the Hon'ble Principal Bench on 20.12.2024
3. That it is respectfully submitted that the cost imposed by this Hon'ble Tribunal is being paid to the NGT Registrar General, with DD no. 371793, DD no. 371793 is annexed here as **ANNEXURE 2**

THROUGH



PRIYANKA SWAMI
Advocate

Counsel for the State of UP.

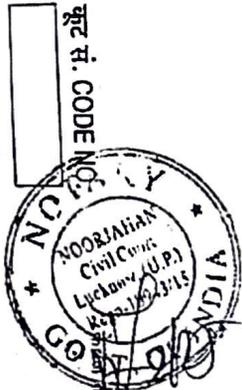
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

यूको बैंक
जारी करने वाली शाखा,



UCO Bank
ISSUING BRANCH

1849



चक्र सं. CODE NO

VALID FOR THREE MONTHS
D D M M Y Y Y Y

मार्गे जानेपर ON DEMAND/BRANKSTHAN-LUCKNOW

को या उनके आदेश पर OR ORI

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रुपये RUPEES

REGISTRAR GENERAL NGT

Five Thousand only

अदा करें

₹

*****5,000.00

मूल्य प्राप्त VALUE RECEIVED

कृते यूको बैंक
For UCO Bank

Purchaser KC LUCKNOW NAGAR NIGAM

***** Not Over INR. 50,000. शाखा/DRAWEE BRANCH स. प्रबन्धक/ASST. MANAGER
(कार्यक सं. / EMP. NO. 59759) (कार्यक सं. EMP. NO. 59

Please sign above

LUC/CDB/1000

I P COLLEGE, LUCKNOW 0752

371793 0000280001

1B

जलकल विभाग लखनऊ द्वारा ANNEXURE-3
नगरीय जलापूर्ति का संक्षिप्त विवरण

1	वर्ष 2011 की गणना के अनुसार जनसंख्या	28.87 लाख
2	वर्तमान में अनुमानित कुल जनसंख्या + औसत फ्लोटिंग जनसंख्या	34.75 लाख
3	मानक के अनुसार पेयजल डिमाण्ड (150 ली० प्रति कैपिटा + 15% हानि)	600 एम०एल०डी०
4	प्रथम जलकल ऐशबाग के रॉ-वाटर का स्रोत गोमती नदी से होता है।	216 एम०एल०डी०
5	द्वितीय जलकल बालागंज के रॉ-वाटर का स्रोत गोमती नदी से होता है।	125 एम०एल०डी०
6	तृतीय जलकल कठौता के रॉ-वाटर का स्रोत शारदा नहर से होता है।	80 एम०एल०डी०
7	<u>वर्तमान में पेयजल का वास्तविक उत्पादन</u> (क) प्रथम जलकल ऐशबाग (ख) द्वितीय जलकल (ग) तृतीय जलकल (घ) 750 नलकूपों द्वारा (750 नलकूप x 0.5 एम०एल०डी०) कुल उत्पादित पेयजल की मात्रा	200 एम०एल०डी० 120 एम०एल०डी० 80 एम०एल०डी० 375 एम०एल०डी० 775 एम०एल०डी०
8	(अ) कुल नलकूपों की संख्या (ब) स्थायी रूप से खराब नलकूपों की संख्या (द) चालू नलकूपों की संख्या	750 21 729
9	हैण्डपम्पो की संख्या	16082
10	रिबोर योग्य हैण्डपम्पो की संख्या	2384
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(कुलदीप सिंह)
महाप्रबन्धक
जलकल विभाग,
नगर निगम, लखनऊ

नगर निगम लखनऊ

अमृत सरोवर का विवरण

क0 सं0	वार्ड	अमृत सरोवर का नाम व विवरण	क्षेत्रफल (वर्ग कि0मी0 में)	परियोजना लागत (करोड़ में)	व्यय मद	प्रगति विवरण	वित्तीय प्रगति	टिप्पणी
पूर्ण								
1	इन्दिरा प्रिदर्शनीय	इन्दिराप्रिदर्शनी वार्ड के अन्तर्गत चाँदन गाँव (विजय के घर के पास) स्थित तालाब के संरक्षण एवं सौन्दर्यीकरण का कार्य।	0.013	2.15	नगरीय झील तालाब पोखर	100%	201.90	
2	इन्दिरा प्रिदर्शनीय	इन्दिराप्रिदर्शनी वार्ड के अन्तर्गत जरहरा गाँव में मन्दिर के पास स्थित तालाब के संरक्षण एवं सौन्दर्यीकरण का कार्य।	0.036	2.13	नगरीय झील तालाब पोखर	100%	210.12	
3	इस्माइलगंज द्वितीय	इस्माइलगंज द्वितीय वार्ड में पटेल नगर स्थित सेतुआ तालाब (खसरा -1097) सकाई (एस0डी0पी0 का निर्माण) एवं सौन्दर्यीकरण का कार्य।	0.032	4.99	नगरीय झील तालाब पोखर	100%	469.27	
4	इस्माइलगंज द्वितीय 53	इस्माइलगंज द्वितीय वार्ड के अन्तर्गत कल्याणी विहार तालाब संरक्षण एवं सौन्दर्यीकरण का कार्य।	0.018	0.87	15वाँ वित्त आयोग	100%	75.70	
5	चिनहट द्वितीय	चिनहट द्वितीय वार्ड के अन्तर्गत विभूति खण्ड गोमती नगर स्थित तालाब के संरक्षण एवं सौन्दर्यीकरण कार्य की कार्य।	0.0032	2.25	नगरीय झील तालाब पोखर	100%	54.34	
6	विस्तारित क्षेत्र	ग्राम सोनई कनेहरा अन्तर्गत तालाब का सौन्दर्यीकरण	0.007	0.86	तालाब पोखर जीर्णोद्धार	100%	43.00	
7	शंकरपुरवा प्रथम 85	शंकरपुरवा प्रथम वार्ड के अन्तर्गत जहिरपुर गाँव में तालाब संरक्षण एवं सौन्दर्यीकरण के कार्य।	0.034	1.35	15वाँ वित्त आयोग	100%	97.59	

परियोजना प्रयत्नकर्ता

VAKALATNAMA

ब अदालत श्रीमान मा० शा० प्र० ए० न्यायाधीश महोदय
(वादी) अपीलान्त श्री न्याय निगम लखनऊ का वकालतनामा
प्रतिवादी (रिस्पॉन्डेंट)

मुझे भोटी

वादी (अपीलांत)

बनाम स्टेट ऑफ़ यू० पी० व अ०
प्रतिवादी (रिस्पॉन्डेंट)

नं० मुकदमा 594 सन 2024 पेशी की तारीख 20 ई०

ऊपर मुकदमा में अपनी ओर से श्री प्रियंका स्वामी
एडवोकेट/वकील

नाम अदालत	नाम
नं० मुकदमा	नं० मुकदमा
नाम फरीकैन	नाम फरीकैन

महोदय को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखत) रसीद से लेवे या पंच नियुक्त कर वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया किया कि प्रमाण और समय पर काम आवे।

PRIYANKA SWAMI
Standing Counsel For State of U.P. NG
F-13, GF, Jangpura Ext., New Delhi-14
Mob.: 8800656660
E-mail: adv.priyankaswami@gmail.com

हस्ताक्षर

अपर भगवत आयुक्त
न्याय निगम लखनऊ

साक्षी गवाह साक्षी (गवाह)

दिनांक महीना सन 200 ई०